

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.2055/1990

New Delhi, This the 1st November 1994

Hon'ble Shri Justice S.C.Mathur, Chairman

Hon'ble Shri P.T.Thiruvengadam, Member(A)

Shri Arjun Singh  
S/o Lt Sh. Mangli Ram  
R/o A-32, New Police Lines  
Guru Teg Bahadur Nagar  
Delhi - 110009.

Working as Inspector(D-675 now D-I/342)  
Delhi Police, Delhi.

...Applicant

By None

Versus

1. The Lt.Governor of Delhi  
through the Chief Secretary  
Delhi Administration Office  
5, Sham Nath Marg, Delhi.

2. Commissioner of Police  
Police Headquarter,  
I.P.Estate  
New Delhi 110002.

3. Union of India, Through  
The Secretary  
Ministry of Home Affairs  
North Block  
New Delhi - 110001.

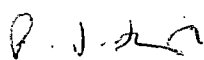
...Respondents

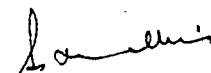
By Shri Raj Singh, Advocate

O R D E R(Oral)

Hon'ble Shri Justice S.C.Mathur, Chairman

1. The learned counsel for the respondents Shri Raj Singh has stated that the application has become infructuous as the reliefs claimed by the applicant have been granted to him. No one has appeared to oppose the statement on behalf of the applicant. The case was taken up on the revised call. The application is accordingly dismissed. There shall be no order as to costs. Interim order, if any operating, shall stand discharged.

  
(P.T.THIRUVENGADAM)  
Member(A)  
1-11-94

  
(S.C.MATHUR)  
Chairman  
1-11-94